

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "A": NEW DELHI  
(Through Video Conferencing)**

**BEFORE  
SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

ITA No. 3072/Del/2018  
Asstt. Year : 2013-14

Koide India Pvt. Ltd. A-22, Aurbindo Marg, Green Park, New Delhi – 110 016 PAN AAECK7667E	Vs.	DCIT, Circle-14(2) New Delhi.
(Appellant)		(Respondent)

Assessee by:	None
Department by :	Shri Mahesh Thakur , Sr. DR
Date of Hearing	28.05.2021
Date of pronouncement	28.05.2021

**ORDER**

**PER G.S. PANNU, VP**

This appeal filed by the assessee is directed against the order dated 21.12.2017 passed by the Ld. CIT(A) - 5 New Delhi relating to assessment year 2013-14.

2. The Ld. Counsel for the assessee, vide letter dated 20<sup>th</sup> April, 2021 has requested for withdrawal of the appeal filed by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.
3. None appeared on behalf of the assessee.
4. Learned Sr. DR has no objection for withdrawal of the appeal.
5. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.
6. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing  
itself i.e. on 28<sup>th</sup> May, 2021.**

sd/-

**(AMIT SHUKLA)  
JUDICIAL MEMBER**

Dated: 28/05/2021

***Veena***

Copy forwarded to

1. Applicant

sd/-

**(G.S. PANNU)  
VICE PRESIDENT**

2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi